

## Chhattisgarh Municipalities (Amendment) Act, 2003

# 5 of 2003

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### Chhattisgarh Municipalities (Amendment) Act, 2003

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An Act further to amend the Chhattisgarh Municipalities Act, 1961 (No. 37 of 1961). Be it enacted by the Chhattisgarh Legislature in the Fifty-fourth year of the Republic of India as follows :-

#### 1. Short Title and Commencement :-

(1) This Act may be called the Chhattisgarh Municipalities (Amendment) Adhiniyam, 2003 (No. 5 of 2003). (2) It shall come into force from date of its notification in the official Gazette.

#### 2. Amendment of Section 322 :-

In Section 322 of Chhattisgarh Municipalities Act, 1961 (No. 37 of 1961) hereinafter called Principal Act, for words "Divisional Commissioner" the words "Director Urban Planning and Development" shall be substituted.

#### 3. Amendment of Section 323 :-

In sub-section (1) of the Principal Act, for words "Divisional Commissioner" the words "Director Urban Planning and Development" shall be substituted.

#### 4. Amendment of Section 331 :-

In sub-section (1) and (2) of the Principal Act, for words "Divisional Commissioner" the words "Director Urban Planning and Development" shall be substituted.

# 5. Amendment of Section 332 :-

In sub-section (1) of the Principal Act, for words "Commissioner" the words "Director Urban Planning and Development" shall be substituted.

### 6. Amendment of Section 345 :-

In sub-section (2) of the Principal Act, for words "Commissioner" the words "Director Urban Planning and Development" shall be substituted.